

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO.

Cp- 22
OA 20 / 97

OF 1998

Applicant(s) H. K. Mazumder & Ors
vs.

Respondent(s) ~~Union~~ Ajit Kumar & Amr.

Advocate for Applicant(s) Mr. A. Ahmed

Advocate for Respondent(s)

Notes of the Registry

Date

Order of the Tribunal

This cp. is filed by
Mr. A. Ahmed, Advocate
on behalf of the
Applicant, praying for
punishment of the
Contemners for non-
Compliance of Judgment
& order dated-16.6.97
passed in OA. 20/97.

20.7.98

Prayer for favour
of orders.

[Signature]
16/7/98
Section Officer (C)
24/7/98

[Signature]
Registration

The respondents in O.A.No. 20/97
have accepted the order of this Tribunal.
However, to implement the order they
prayed for another 3 months time. This
itself is sufficient to indicate that
till now there is no intention to fulfil
the order of this Tribunal. Therefore,
we are not inclined to proceed with the
Contempt Petition. Contempt Petition is
closed.

However, in future if the order is
not implemented as assured the applicant
is at liberty to approach this Tribunal.

[Signature]
Member

[Signature]
Vice-Chairman

Notes of the Registry

Date:

Order of the Tribunal

27/8/98

Copies of the order
have been sent to the
D/Sec. for entry in the
to the parties through Regd.
with A/D (90/30)

et.

Deemed vide
D No. 2426 to 2429
D.D. 31.8.98.

et.